

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00677/2019

DATED THIS THE 18th DAY OF DECEMBER 2019

HON'BLE SHRI CV.SANKAR MEMBER (A)

M.Siddaraj  
S/o A.Murugeshan,  
Aged 65 years  
Retired Chief Staff & Welfare Inspector,  
O/o Chief Personnel Officer,  
SW Railway, Hubli  
R/o Flat No.14, 2<sup>nd</sup> Floor,  
Janaki Apartment,  
Nirmal Nagar,  
Dharwad 580003. ....Applicant

(By Shri K.Shivakumar..... Advocate)

Vs.

1. Union of India  
Rep. Secretary,  
Railway Board,  
Rail Bhawan,  
New Delhi. 110001.

2.Principal Chief Personnel Officer,  
South Western Railway,  
Hubballi 580 020

...Respondents

(By Shri J.Bhaskar Reddy, Railway Standing Counsel)

ORDER (ORAL)

SHRI CV.SANKAR : MEMBER (A)

1. Heard. The issue is in a short compass. The applicant retired from service on superannuation on 30.6.2014. He was lastly granted annual increment on 1.7.2013. The applicant has claimed that he had completed one year from the date of last increment and he was not granted with the next annual increment on the date of his retirement as his annual increment will fall due only on 1.7.2014 and he had already retired from service on superannuation on 30.6.2014.

2. We have held in similarly placed cases including OA.165/2019 that he will be eligible for one more increment. The Hon'ble High Court of Madras in WP.15732 of 2017 has already passed orders on similar lines and the SLP filed against this order has also been dismissed by the Hon'ble Apex Court in July 2018. Based on the orders we have issued in the exactly similar cases, OA is allowed. Respondents are directed to issue necessary orders with consequential benefits to the applicant within a period of 2 months from the date of receipt of the orders of this Tribunal. No order as to costs.

(CV.SANKAR)  
MEMBER (A)

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Annexures referred to by the Applicants in OA No.677/2019

Annexure-A1: Copy of PPO

Annexure-A2: Copy of Representation dated 15.4.2019

Annexure-A3: Copy of communication dated 17.04.18

Annexure-A4: Copy of Circular dated 24.02.2011

Annexure-A5:Copy of Memorandum dated 13.07.18

Annexure-A6: Copy of RTI reply dated 30.8.18 & 24.10.18

Annexure-A7: Copy of I memorandum dated 25.10.2018

Annexure-A8 :Copy of dated 29.10.18

Annexure-A9: Copy of RTI Application dated 29.10.18

Annexures referred in reply

Annexurer-R1:Copy of RS(RP)2008

Annexurer-R2: Copy of Extract of Rule 49 of RS(Pension) Rules 1993

Annexurer-R1:Copy of Rule 1303(i) of IREC (R-II)

Annexurer-R1:Copy of Extract of Rule 50 of Pension Rules 1993

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